

2/10/98

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

CONTEMPT PETITION NO. 29/97.

IN
ORIGINAL APPLICATION NO. 1203/94.

Shri M.S. Heble

...Applicant.

v/a

Min. of Home Affairs & ors.

...Respondents.

CORAM: Hon'ble Shri Justice R.G. Vaidyanatha, V.C.
Hon'ble Shri P.P. Srivastava, Member(A)

TRIBUNAL'S ORDER :

DATE: 24.4.98

Shri B. Ranganathan for the applicant.

Shri V.D. Vadhavkar for Shri M.I. Sethna, Counsel

for the respondents No.1. Shri V.S. Masurkar, Counsel
for Respondent No.2.

It is brought to our notice that S.L.P. is filed
in the Supreme Court and stay order obtained.

In view of this, C.P.No.29/97 does not survive
and accordingly disposed of. No costs.

Certified True Copy,

Date: 1/6/98

Secy
C.A.

NO.CAT/BOM/JUDL/O.A.1203/94/

DATE: 1/5/98

Copy to:

347-1/3472/3473 1/6/98

1. Shri B. Ranganathan Counsel for the applicant.

2. Shri M.I. Sethna, Counsel for the Respondent No.1.

3. Shri V.S. Masurkar, Counsel for the respondent No.2.

Bomray
S.O. 16

Filed
1/6/98
in 2-5-98
Vinay S. Masurkar
Govt. Counsel

Retained copy
19/5/98